

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 05<sup>th</sup> day of April, 2018

Present :

**Hon'ble Dr. Murtaza Ali, Member-J**

Original Application No.330/00339/2018

Anjana Sharma, D/o Late Shri Bachai, R/o 6/18, Anand Nagar, Naini (Allahabad).

.....Applicant.

By Advocate -Shri L.S. Kushwaha

**V E R S U S**

1. Union of India through the General Manager, (Headquarters' Office), North Central Railway, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Nawab Yusuf Road, Allahabad.

..... Respondents

By Advocate : Shri S.M. Mishra

**O R D E R**

**By Hon'ble Dr. Murtaza Ali, Member-J :**

Heard Shri L.S. Kushwaha, counsel for the applicant and Shri D. Tiwari proxy counsel for Shri S.M. Mishra, counsel for the respondents.

2. Learned counsel for the applicant submitted that her grievance may be redressed if a direction is given to the

respondents to consider and decide the representation dated 16.08.2013 (Annexure-A-6) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.2/Competent Authority to decide the representation dated 16.08.2013 (Annexure-A-6) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated 16.08.2013 (Annexure-A-6) to the said authority within a period of two weeks. No order as to costs.

Member-J

RKM/